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IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 613 OF 2011

(ARISING OUT OF SPECIAL LEAVE PETITION(CRL.)NO.8858 OF 2010)

AJAY KUMAR PRASAD

... APPELLANT(S)

VERSUS

STATE OF BIHAR TH: VIGILANCE

... RESPONDENT(S)

WITH CRL.A.NO. 614 OF 2011

(ARISING OUT OF S.L.P.(CRL.)NO.697/2011)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

It is not disputed that the appellant in each case is in jail from November, 2009. On consideration of the totality of the facts and circumstances of these cases, we deem it appropriate to release the appellant in each case on bail on furnishing personal bond for a sum of Rs.50,000/- with two sureties of the like amount each to the satisfaction of the Trial Court.

However, in the facts and circumstances of these cases, we direct the Trial Court to conclude the trial as expeditiously as possible and the Trial Court would not grant any adjournments unless it becomes absolutely imperative.

: 2 :

With this observation, the appeals are disposed of.

.....J.  
(DALVEER BHANDARI)

.....J.  
(DEEPAK VERMA)

NEW DELHI;  
28TH FEBRUARY, 2011  
ITEM NO.203

COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).8858/2010  
(From the judgement and order dated 06/10/2010 in CRM No.  
37645/2010 of The HIGH COURT OF JUDICATURE AT PATNA)

AJAY KUMAR PRASAD Petitioner(s)

VERSUS

STATE OF BIHAR TH:VIGILANCE Respondent(s)

WITH SLP(Crl) NO. 697 of 2011  
(With appln(s) for bail and office report )  
(for final disposal)

Date: 28/02/2011 These Petitions were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.A.Saran, Sr.Adv.  
Mr. Amit Pawan,Adv.

For Respondent(s) Mr. Gopal Singh,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Leave granted.

We have heard learned counsel for the parties.

The appeals are disposed of, in terms of the signed  
order.

(G.V.Ramana)  
Court Master  
(Signed order is placed on the file)

(Neeru Bala Vij)  
Court Master